

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 16/2016 in Civil Appeal No(s). 1012/2002

PROPERTY OWNERS' ASSOCIATION & ORS.

Appellant(s)

VERSUS

STATE OF MAHARASHTRA & ORS.
(for intervention and office report)

Respondent(s)

Date : 08/05/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBERS]For Appellant(s) Ms. Pavitra Singh, Adv.
M/s. Parekh & Co.Mr. U.A. Rana, Adv.
Mr. Himanshu Mehta, Adv.
M/s Gagrat & Co.For Respondent(s) Ms. Neha Agarwal, Adv.
Mr. E. C. Agrawala, Adv.Mr. Chirag M. Shroff, Adv.
Ms. Neha Sangwan, Adv.
Ms. Sarika Soam, Adv.Ms. Astha D., Adv.
Mr. Brij Kishor S., Adv.
Mr. Shivaji M. Jadhav, Adv.Mr. Nishant Ramakantrao Katneshwarkar, Adv.
Mr. Pramod B. Agarwala, Adv.
Mr. S. R. Setia, Adv.
Mr. Sunil Kumar Verma, Adv.UPON hearing the counsel the Court made the following
O R D E R

I.A. 16 of 2016 for intervention is allowed.

(SONALI SAUND)
SR.P.A(SUMAN JAIN)
COURT MASTER